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V. 913

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Kumar Gula Singh 30-08-1948 1948

S. H. V.K. Chaudhary 1948 1948

CONFIDENTIAL

It is difficult to appreciate the national
and racial bias of the Administrative Tribunal Act,
1933 for it is clear that it purports to provide
suitable job to the applicant concerned so with his
ability, aptitude and educational qualification on
occupational grounds.

2. Succinctly, the facts of this case, in brief,

[illegible]

...business...
...living separately since the death of his father.

[illegible][illegible]

5. I have been told that you are a very thorough person.

6. The letter should be dated 14.1.92 (not 15.1.92) and
 refer to the letter of 14.1.92 (not 15.1.92) and
 not the letter of 14.1.92 (not 15.1.92) and
 in reply to the letter of 14.1.92 (not 15.1.92) and
 should be dated 14.1.92 (not 15.1.92) and
 should be dated 14.1.92 (not 15.1.92) and



Affidavit "that the contents of para 4 (1) to 5 of the application need no comments."

10. I have perused the above ruling. This is pertinent to observe that the impugned order dated 14.2.92 (Annexure-10) is reproduced below:-

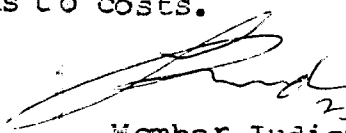
"With reference to your application dated nil, I am directed to inform you that the case has been reexamined in the light of Government orders on the subject, it is not possible to accede to your request."

11. Thus, the above impugned order itself is self explanatory, as no specific reason has been assigned and no reference of the government orders have been given therein and as such it is crystal clear that the impugned order dated 14.2.92 is not a speaking order and having considered all the facts and circumstances of the case and all aspects of the matter and having regard to the principles of law as enunciated in the above rulings I find it expedient that the ends of justice would be served if the respondents are directed to consider the matter of providing appointment to the applicant commensurate with his ability and attitude, keeping in view the above observations of the Hon'ble Supreme Court by a reasoned and speaking order from proper perspective in accordance with the extant rules and regulations in this regard within a period of three months from the date of receipt of a copy of this



judgment, and I order accordingly.

12. The application of the applicant is disposed of as above without any order as to costs.

 25.11.92
Member Judicial.

Lucknow: Dated: 25.11.92.